

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3603
ANSWERED ON:15.05.2006
NON DEPOSIT OF EPF SHARE BY EMPLOYERS
Kharventhan Shri Salarapatty Kuppusamy

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether many of the employers who deducted Employees` Provident Funds (EPF) dues from the salaries of the employees failed to remit the same to the Employees Provident Fund Organisation (EPFO);
- (b) if so, the details thereof during each of the last three years and the current year, State-wise; and
- (c) the steps taken by the Government to recover the dues from the employers and the protect the interests of the employees and the recoveries made so far from them during the above period?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b): Some of the establishments who failed to remit the employees` share have been identified and prosecution under section 406/409 of IPC have been filed against them. The details of complaints filed against such defaulters during the last three years are at Annexure-`A`.

(c): Recovery of dues is effected in accordance with the provisions of the Employees` Provident Funds & Miscellaneous Provisions Act, 1952. This includes prosecution under section 14 of the Act, filing of complaints under section 406/409 of IPC, attachment of properties/bank accounts and arrest of defaulters. As a result of these actions, the amount recovered during the last three years is as follows:

Year	Amount Recovered (Rs. In Crore)
2002-03	885.99
2003-04	1832.70
2004-05	1901.03